

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1240 of 2011

 Bibhuti Kumar Singh Petitioner

Versus

1. Coal India Limited, through its Chairman, 10, N.S.Road, Kolkata-700001.
2. The Director (Personnel), Coal India Limited, 10, N.S.Road, Kolkata-700001.
3. Chairman-cum-Managing Director, Central Coalfields Limited, Darbhanga House, P.S. Kotwali, Town and District-Ranchi.
4. The Director (Personnel), Central Coalfields Limited, Darbhanga House, P.S. Kotwali, Town and District-Ranchi.
5. The Director (Finance), Central Coalfields Limited, Darbhanga House, P.S. Kotwali, Town and District-Ranchi.

..... Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

 For the Petitioner : Mr. Prashant Vidyarthi, Advocate

For the Respondent : Mr. V.K.Dubey, Advocate

06/Dated: 9th September, 2021

Heard through V.C.

2. After some argument Mr. Prashant Vidyarthi, learned counsel for the petitioner seeks liberty from this Court to approach the concerned respondents for redressal of his grievance, if so advised.

3. Mr. V.K.Dubey, learned counsel for the respondent-Company does not have any objection.

4. In view of the limited submission of learned counsel for the parties, the instant writ application is, hereby, disposed of without going into merit of this case by giving liberty to the petitioner to approach the concerned respondent within a period of eight weeks, if his grievance

has not been redressed.

If any such representation is filed the same shall be disposed of in accordance with law, rule, regulation and policy decision of the respondent-Company.

5. With the aforesaid observation the instant writ application stands disposed of.

(Deepak Roshan, J.)

Amardeep/